

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1447 OF 2018 IN DFR -2968 OF 2018

Dated : 12th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

IA NO. 1447 OF 2018 IN DFR -2968 OF 2018

In the matter of:

BSES Yamuna Power Ltd.

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Mr. Hasan Murtaza
Ms. Stuti Krishn

Counsel for the Respondent(s) : -

ORDER

IA NO. 1447 OF 2018
(Appl. for *condonation* of delay)

The learned counsel appearing for the Appellant prays for one week's time to file additional better affidavit in the instant IA.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file additional better affidavit in the instant IA in compliance of the order dated 23.10.2018 i.e on or before 20.11.2018 after serving copy to the learned counsel for the appearing Respondents,

List the matter on **20.11.2018,** as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member